

UNION TERRITORY OF LAKSHADWEEP ADMINISTRATION

No.F.34/66/2014-LR

22 September 2014

ADVERTISEMENT

Applications are hereby invited for contractual appointment of Assistant Public Prosecutor, Assistant Government Pleader and Assistant Government Pleader cum Assistant public prosecutor from Indian nationals to function in the Union Territory of Lakshadweep Administration on the following terms and conditions: -

NUMBER OF POSTS:

The current proposal is for engagement of 3 (THREE) Assistant Public Prosecutor / Assistant Government Pleader / Assistant Government Pleader cum Assistant public prosecutor on contractual engagement of suitable candidates.

The number of vacancies to be filled up on the basis of this recruitment is subject to change/addition/deletion by the Administration without notice, depending upon administrative exigencies or decision or discretion of the Administration at any stage of engagement procedure.

I. AGE:

The candidates applying for the engagement should not be more than the age of 35 years on the closing date of submission of application. The upper age limit is relax able for the following categories subject to production of valid supporting documents:

- (i) Relax able up to five years for SC/ST/PH candidates.
- (ii) Relax able up to three years of OBC candidates.
- (iii) Relax able up to five years for Central/ UT Govt. and Other State Government servants (10 years for persons belonging to SC/ST and 09 years for persons belonging to OBC.)

II. PERIOD OF ENGAGEMENT:

The contract is for a period of ONE YEAR ONLY. The engagement will automatically stand terminated on the completion of contract period. The renewal / or fresh contract is on the sole discretion of the Appointing Authority. The said engagement on contractual basis may be terminated at any time by a month's notice given by either side and without assigning any reason. The Govt., however, reserves the right to terminate the services forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the consolidated remuneration for the period of notice or the unexpired portion thereof.

III. ESSENTIAL QUALIFIACATIONS:

- I.** The candidate must be a citizen of India.
- II.** A degree in law from the recognized University.
- III.** Minimum FIVE years' experience at the Bar is essential.

IV. DESIRABLE QUALIFICATIONS/QUALITIES/EXPERIENCE:

- (i) Appearance in at least 25 cases before trial court(s) on or before 15.09.2014.
- (ii) Thorough knowledge of CIVIL & CRIMINAL Procedure, Evidence Act and basic principles of law & Constitution.
- (iii) Experience as Govt. advocate is desirable.
- (iv) Communication skill in English & Malayalam Language.

V. SELECTION CRITERIA:

The applications of the candidates would be shortlisted on the basis of eligibility conditions and thereafter the Selection/ Expert Committee will decide the mode of selection. The Expert/Selection Committee will select the candidates on the basis of their professional ability. The awarding of marks/ criteria for finalization of candidates is the sole discretion of the Appointing Authority. The interview or Test or selection procedure will be conducted at Kochin, Ernakulam only.

VI. REMUNERATION:

The remuneration payable to the selected candidates would be consolidated to Rs.40,000/- per month and no other allowances will be admissible to them. The appointees shall also not be entitled to any benefits like PF, gratuity, seniority, promotions etc.

VII. JOB REQUIREMENTS:

The selected candidates would be assigned the work, which is normally assigned to an APP/AGP, including appearing in courts anywhere in India for on behalf of the UTLA, in civil/criminal matters/cases, teach law in Police Training College or any other Institution/ organization and give advice to police/departments. The place of duty is the sole discretion of the UTLA; the appointee can be posted at any of the islands of Lakshadweep.

VIII. The selected candidates would neither have any right or claim of regular service on the basis of contractual engagement. No traveling allowance will be allowed for joining the engagement.

IX. A candidate found guilty of seeking support for his/her candidature by offering illegal gratification or applying pressure or any person connected with the conduct of the recruitment process or found indulging in any type of malpractice in course of the selection or otherwise, shall, in addition to rendering himself/herself liable to criminal prosecution, be disqualified not only for the recruitment for which he/she is a candidate, but also may be debarred, either permanently or for a specified period, from any recruitment or selection to be conducted by the UTLA.

X. The selected candidates will be liable for disciplinary provisions of Bar Council for professional misconduct. Apart from the provision of termination of the contract, provisions of Prevention of Corruption Act would apply to him/her, as he/she would be a public servant during the term of his/her contract.

- XI.** The selected candidates shall be eligible for leave of 2 and half days for completing 30 days engagement. No other leave will be admissible to the selected candidates. However, they would not be entitled for any earned leave etc.
- XII.** The selected candidates shall have no right to private practice under any circumstances.
- XIII.** The selected candidates shall be required to maintain discipline and absolute integrity in accordance with CCS(Conduct) Rules, 1964.
- XIV.** Further, the character and antecedents of selected candidates shall be verified and they shall be medically examined and if anything adverse is found in their report, their candidature will be cancelled. The selected appointee shall enter into an agreement with the UTLA.
- XV.** Admission to Examination / Viva Voce Test / selection process will be provisional. If on verification at any stage before or after the Viva-Voce Test, it is found that a candidate does not fulfill all or any of the eligibility conditions, his/her candidature shall be liable to rejection. Decision of the Appointing Authority in regard to the eligibility or otherwise of a candidate shall be final.
- XVI.** This advertisement should not be construed as binding on the Government to make appointment.

XVII. RECEIPT AND SCRUTINY OF APPLICATIONS:

All the applicants are required to attach attested copies of educational qualifications, experience, caste or any other relevant certificate along with the application form. Any application received without requisite documents shall be rejected summarily. The Appointing Authority reserves the right to reject any application without assigning any reason thereof. The Appointing Authority will be the final authority to decide the matter in case of any dispute arising in respect of selection procedure.

XVIII. Mandatory Attachments with the Application Form:

- I. Attach 2 recent passport size photographs taken not more than 15 days before the date of submission of application (unsigned and unattested).
- II. Attested photo copy of H.S.C. or equivalent certificate in support of declaration of age issued by the concerned Board/Council;
- III. Attested photo copy of L.L.B. Degree Certificate issued by the recognized University;
- IV. Attested photo copy of Certificate of Enrolment in the Bar Council;
- V. Certificate in Original from the District Judge in support of prescribed 5 (FIVE) years of experience at the Bar as Practicing Advocate in the prescribed format vide Annexure-B.
- VI. Proof showing Appearance in at least 25 cases before trial court(s) on or before 15.09.2014.

- VII. Attested photo Copy of S.C./S.T./O.B.C./P.H. certificate, if applicable.
- VIII. A **brief typed description in not more than two A4 size papers** of yourself/background/skills/hobbies/interests/professional achievements/etc.
- XIX.** The envelope containing the Application Form along with relevant enclosures of certificates and documents must be super scribed "Application for the post of Assistant Public Prosecutor" or " Application for the post of Assistant Government pleader" or "Application for the post of Assistant Government pleader cum Assistant Public Prosecutor". The applicant applying for two or all three should mention it specifically on the Application form and envelop.
- XX.** The applications can be submitted to the **Administrative Officer, Lakshadweep Office, Willington Island, I. G. Road, Kochi- 682003** only on the working days of the department between 09-00AM to 05.00PM. **The last date of submission of application is 15TH OCTOBER 2014 up to 5.00 PM only.** Any application submitted thereafter will not be entertained.
- XXI.** Further information, update and or communication on shortlisted candidates, date of selection/interview/test or any communication with candidates shall only be available only on <http://lakshadweep.nic.in/> or through email address of particular candidate only.

The candidates can contact Legal Cell, Kavaratti on 04896-263493.

Karant 19-09-14
(Vadodaria Karant P.)
Addl. Dist. Magistrate

(Application for the post of APP / AGP / APP cum AGP* on contract basis)

APPLICATION FORM

1.	FULL Name (In block letters)	Paste a passport size photograph duly attested by Gazetted officer
2.	Father's / Husband's name	
3.	Date of birth (Attach certificate)	
4.	Age as on 15.10.2014 (Year-Month-Days)	
5.	Residential Address	
6.	Nationality	
7.	Application for the Post of -	
8.	Telephone No./ Mobile No. (mandatory)	
9.	E-mail address (mandatory)	
10.	Year of Completion of Bachelor of Laws	
11.	Date of registration as an Advocate	
12.	Whether belongs to GENERAL/SC/ST/OBC	
13.	Educational qualifications	
14.	Other qualifications / Certificates	

Declaration : It is certified that I have seen the terms and conditions of the post and the particulars mentioned above are correct to the best of my knowledge and belief and nothing has been concealed therefrom. It at any stage any information is found to be false/ wrong, my candidature is liable to be cancelled and if appointed, I am liable to be terminated from service and initiation of legal action against me.

Date:

Signature & Name of the applicant

ANNEXURE- B

**FORMAT FOR SUBMISSION OF EXPERIENCE CERTIFICATE AS A
PRACTISING ADVOCATE FROM THE CONCERNED DISTRICT & SESSION
JUDGE**

This is to certify that Mr /Ms.....
.....son/daughter of
.....
Bearing Registration No.of the Bar Council,
Kerala has been in the continuous active practice as an Advocate in the Bar of this
Judgeship with effect from.....

This certificate is issued in connection with his/her application for the post of
Assistant Public Prosecutor/ Assistant Government Pleader / Assistant Public Prosecutor
cum Government Pleader* in the Union Territory of Lakshadweep.

Place :
Date :

Signature & Name of the concerned
District and Sessions Judge with
Official Seal.

*strike out which is not applicable.